

Bench No. I

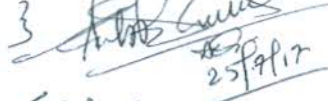
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No. 331/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company	Reliance Commercial Finance Ltd -Vs- Laxmiviniyak Rice Mills Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Anand Basu Muklick, Advocate	} Financial Creditor	 25/7/17
2)	Setu Das Roy, Advocate	} Respondent	

Setu Das Roy  
25/7/17

ORDER

Ld. Counsels for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor informed that she may be permitted to file Vakalatnama by tomorrow. She has further made a request that time to file reply may be given. Reply may be filed within 3 days with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 2 days.

List the matter on 31/07/2017 for admission.

  
(Vijai Pratap Singh)  
Member (J)